

(22)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 2111/1996
MA 2094/2000
MA 3150/2000

New Delhi this the 12th day of Janurary, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S.Tampi, Member (A)

All India Naval Civilian
Technical Officers Assn.
through its General Secretary
Naval Headquarters, New
Delhi-11

I.S. Arora, Chief Draftsman
S/O Late Shri Sohan Singh
r/o A-83-A, NDSE II, New Delhi-49

.. Applicants

(By Advocate Dr.D.C. Vohra)

Versus

1. Union of India through the
Secretary, Ministry of Defence
South Block, New Delhi-11

2. Naval Headquarters
Ministry of Defence through
the Director(Civ.Pers),
Sena Bhawan, New Delhi-11

.. Respondents

(None for the respondents)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

This is a 1996 OA filed by the applicants praying
for pay parity with other similarly situated persons who
are working under the respondents.

2. As this O.A. had been filed as far back as 1996
and has appeared at Serial No.3 under regular matters
in the absence of the learned counsel for the respondents,
we have perused the records and heard Shri D.C.Vohra,
learned counsel for the applicants.

3. we note that in MA 3150/2000 filed by the applicants

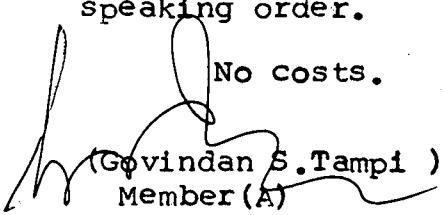
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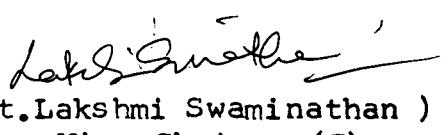
on 19.12.2000, on which notice had also been issued to the respondents on 22.12.2000, the applicants have submitted that the Govt. of India is re-considering the entire matter of giving parity of pay-scale to the members of the applicant-association as prevalent for the employees (Chief Draftsmen) of other Defence Organisations like the DRDO and DGQA etc. According to the applicants, there will be no financial repercussions by re-fixation of pay in the revised pay-scales as claimed by them but ^{the P} will only give them certain retiral benefits. This is a point which has to be kept in view by the respondents. We further note that they have also referred to the fact that the learned senior counsel for the respondents has also confirmed this position by stating that the matter was under active consideration of the Government in Tribunal's order dated 27.7.2000. Thereafter, more than five months have elapsed but we are not aware what decision, if any, has been taken by them with regard to the claims of the applicants, as none has appeared for the respondents.

4. In the above circumstances, the OA is disposed of with the following directions:-

The respondents are directed to take a final decision in the matter with regard to the claims of the applicants for parity in pay scale with other similarly situated persons in the Defence Organisations like DRDO and DGQA, if not already taken, within three months from the date of receipt of a copy of this order. They shall also intimate the applicants of their decision immediately thereafter. If the claims of the applicants are rejected they shall do so by a reasoned and speaking order.

No costs.


Govindan S. Tampli)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)